

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 284 of 2020

IN THE MATTER OF:

Rajiv Kumar Agarwalla

...Appellant.

Versus

Rajesh Kejriwal & Ors.

...Respondents.

With

Company Appeal (AT) (Ins.) No. 285 of 2020

IN THE MATTER OF:

Rajiv Kumar Agarwalla

...Appellant.

Versus

Jityendra Lohia

...Respondent.

Present:

For Appellant: Mr. Bharat Sood, Advocate

For Respondent: Mr. Saikat Sarkar, Advocate for R-21, Liquidator.

Mr. Kumarjit Banerjee, Advocate for CoC, R2-20.

ORDER
(Virtual Mode)

22.03.2021 Mr. Bharat Sood, Advocate submits that he has just recently undergone surgery and seeks time to argue the Appeal.

2. It is stated that Respondent No. 1 Rajesh Kejriwal was earlier RP who has now been replaced by Respondent No. 21- the Liquidator. The Corporate Debtor Prithvi Finvest Co. Pvt. Ltd. is now in liquidation stage.

3. Mr. Kumarjit Banerjee, Advocate submits that he wants to file Vakalatnama for Respondent No. 2 to 20 and submits that these Respondents want to file Reply. Respondent Nos 2 to 20 may file Reply within two weeks. Rejoinder, if any, may be filed within a week, thereafter.

List these Appeals 'For Admission (After Notice)' Hearing on **04th May, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Mr. V.P. Singh]
Member (Technical)

Basant B./md

Company Appeal (AT) (Ins.) No. 284-285 of 2020